

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

UNSTARRED QUESTION NO:359  
ANSWERED ON:14.08.2007  
REGULATORY AUTHORITY TO CONTROL OBSCENE MATERIAL  
Singh Shri Mohan

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether the Government has decided to set up a regulatory authority to regulate and control obscene, vulgar and defamatory materials in print and electronic media;
- (b) if so, the composition of that authority;
- (c) whether the said authority is likely to be able to check obscene and vulgar materials;
- (d) whether the Government has sought the views of all sections of society before taken such steps;
- (e) whether the Government proposes to prepare a glossary of such words which define obscene, vulgar and anti-social terms; and
- (f) if not, the reasons therefor?

**Answer**

THE MINISTER OF INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P. R. DASMUNSI)

(a)to(f): So far as print media is concerned, there is no proposal at present to set-up a regulatory authority. In order to maintain high degree of responsibility in print media we already have the Press Council of India, which is a statutory, autonomous body.

With regard to electronic media there is the proposed Broadcasting Service Regulation Bill which inter alia provides for regulatory authority for regulating broadcasting issues including programmes and advertisements. The draft Broadcasting Service Regulation Bill was discussed with stakeholders on 20.07.2007 and posted on the website of Ministry ([www.mib.nic.in](http://www.mib.nic.in)) soliciting views from the stakeholders.